

**CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH, AHMEDABAD.**

**OA No.19/2020**

**This the 05<sup>th</sup> day of February, 2020**

Shri Kishanbhai B. Dhodi  
S/o Shri Balubhai Dhodi  
Aged 62 years,  
working as Ex. Post Master at Daman,  
Under Valsad Division,  
Resident : At & PO Achchhari, Via Bhilad,  
Ta – Umargam, Dist. Valsad – 396 105. ....Applicant  
**(By Advocate Ms.S.S.Chaturvedi)**

**VERSUS**

1. Union of India  
Notice to be served through  
Chief Post Master General,  
Khanpur, Ahmedabad-380 001.
2. Director Postal Services,  
Vadodara Region, Pratapgunj  
Vadodara 390 002.
3. Sr. Superintendent of Post Office,  
Valsad Division,  
Thithal Cross Road,  
Valsad-960001. .... Respondents

**ORDER – ORAL**

**Per : Hon'ble Shri M.C.Verma, Member (J)**

Heard. The matter is at notice stage hearing. Learned counsel Ms. S.S.Chaturvedi Advocate while pressing the OA submits that applicant was served with major penalty, was held guilty and was awarded punishment of dismissal from service with immediate effect.

That appeal preferred against the order of Disciplinary Authority was also dismissed. That inquiry suffers from many irregularity and illegality but neither Disciplinary Authority nor the Appellate Authority did pay any heed to said irregularity and illegality and hence applicant did prefer OA No.456/2013, on the file of this Tribunal. That during hearing of OA No.456/2013 counsel for the applicant made request that applicant wants to exhaust the remedy of Revision and therefore said OA was disposed of vide Order dated 11.09.2018. That after disposal of OA No.456/2013, Revision Petition to respondent authority, on 03.12.2018 was preferred by the applicant but no order has yet been passed on said Revision Petition. Learned counsel referred to copy of Revision Petition, Annexure A-12 and urged that applicant would be satisfied at this stage, if direction be given to the respondents to decide the Revision Petition of the applicant in time frame.

2. Considered the submissions. While disposing of the OA No.456/2013, on 11.9.2018, the Tribunal observed: ***“Learned counsel, Ms. S.S.Chaturvedi, who appeared for applicant initially pressed the application for amendment but finally submitted that applicant after dismissal of his Appeal, was required to prefer Revision Petition but, this O.A. was preferred. So, she rather to press this M.A. for amendment would request the Tribunal to allow her to withdraw this O.A. to enable her to file a Revision Petition. Learned counsel for respondents urged to pass appropriate order.”***

3. Taking note of entirety and refraining from passing of any comments on merits, instant OA is disposed of with direction to the respondents to consider and take decision on the Revision Petition, preferred by the applicant within a period of three months from the date of receipt of copy of this order. Needless to say, decision so taken shall be communicated to the applicant immediately thereafter.

**(M.C.Verma)**  
**Member (J)**

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